

Notes of the Registry

Orders of the Tribunal

in shape of IPO/BD, as directed above, Registry to confine the O.A.No.1098/04 in respect of the applicant No.1 and assign separate O.A.Nos. in respect of applicant Nos. 2 to 28 for statistical purposes. With this, M.A.927/04 is disposed of.

J. Chanty
23/11/2004
MEMBER (JUDICIAL)

Order dated 23.11.2004

Heard the learned counsel for the parties and perused the materials placed before me.

Claiming gratuity for the period of casual service rendered by the applicant Nos. 1 to 5, 7, 9 to 21 and 23 to 28 prior to getting temporary status, this Original Application under Section 19 of the A.T.Act, 1985 has been filed. Widows of similarly situated ex-railway employees being the applicant Nos. 6, 8 and 22 have also prayed for similar reliefs. It is the case of the applicants that gratuity benefits are made available to certain class of Railway employees under the Payment of Gratuity Act (Annexure-A/4 dated 26.2.1986). Such benefits were extended to casually engaged employees under Annexure-A/5 dated 30.6.2000. Under Annexure-A/6 dated 16.12.2003, this gratuity was also made available to the employees in a regular Establishment/ temporary status establishment for the period they served the railways as casual employees. By filing individual option/representations under Annexure-8 series to this O.A., the applicants have prayed for the gratuity. It appears that those options/representations were filed well before 28.2.2004. It is the case of the applicants that although more than nine months have elapsed in the meantime, their grievances (with regard to payment of gratuity) have neither been

3/11/04

Copies of order
Dt 23/11/04 issued
to counsel for
both sides.

Jh
21/12/04

Copies of order
with copies of OA
sent to all resppts

W
24/12
So (J)

L

J
3

